

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Excise Appeal No. 605 of 2011

(Arising out of Order-in-Appeal No.37/Kol-IV/11 dated:31.03.2011 passed by Commissioner of Central Excise, Chandannagar-I Divn.)

M/s Kesoram Rayon

(P.O. Nayasarai, District-Hooghly, Pin-712513.)

...Appellant

VERSUS

Commr. of CGST & CX, Kolkata-IV.

(180, Santipally Rajdanga Main Road, 6th Floor, Kolkata 700017.)

...Respondent

APPEARANCE :

Present for the Appellant: None

Present for the Respondent: Mr. Sumit Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No. 77531/2023

DATE OF HEARING : 23.11.2023

DATE OF DECISION : 23.11.2023

PER: BENCH:

The Appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court)

**Sd/-
(R. Muralidhar)
Member (Judicial)**

**Sd/-
(K. Anpazhakan)
Member (Technical)**

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